

[Shri C. M. Stephen]

cases because it is such a far away area or a dacoit infested place like that. We are not able to get to such places. If I may state this, Sir, more than 80 per cent of the complaints pertain to areas in Bihar and in U.P., and with respect to the Branch Post Offices, there are complex reasons ; we are handling these cases ; we have made an analysis ; we have made a study about these. With all that, I am repeating, Sir,— the quality of service that is being given (with all the defects and some depressing aspect of it) still remain the silver-lining of the whole establishment and the service that is being done.

13.11 hrs.

CHAPARMUKH-SILGHAT
RAILWAY LINE AND THE
KATAKHAL LALABAZAR
RAILWAY LINE (NATIONALISATION) BILL*

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDEY) : I beg to move for leave to introduce a Bill to provide for the acquisition of the undertakings of the Chaparmukh-Silghat Railway Company Limited in relation to the Chaparmukh-Silghat Railway Line and the undertakings of the Katakhal-Lalabazar Railway Company Limited in relation to the Katakhal-Lalabazar Railway Line with a view to securing the efficient operation of the said Railway lines so as to subserve the needs of the north-eastern areas of India and to protect the links of communication between the said areas and the rest of the country and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition of the undertakings of the Chaparmukh-Silghat Railway Company Limited in relation to the Chaparmukh-Silghat Railway Line and the undertakings of the Katakhal-Lalabazar Railway Company Limited in relation to the Katakhal-Lalabazar Railway Line with a view to securing the efficient operation of the said Railway lines so as to subserve the needs of the north-eastern areas of India and to protect the links of communication between the said areas and the rest of the country and for matters connected therewith or incidental thereto .”

The motion was adopted.

SHRI KEDAR PANDEY :
I introduce † the Bill.

13.13 hrs.

The Lok Sabha adjourned for Lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha reassembled after Lunch at twenty minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MR. DEPUTY-SPEAKER :
Now matters under rule 377. Mr. Digvijay Singh is absent. Mr Jaipal Singh Kashyap is not there. Now Mr. Behera.

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†Introduced with the recommendation of the President.